

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

Miscellaneous Application (COD) No.75461/2018

in (Appeal No.E/75849/2018)

M/s. Betterman Engineers Pvt. Ltd.

Applicant (s)/Appellant (s)

Vs.

Commissioner of CGST & Central Excise, Howrah

Respondent (s)

Appearance:

Shri N.K.Chowdhury, Advocate for the Appellant (s)

Shri D.Halder, AC(AR) the Respondent (s)

CORAM:

Hon'ble Shri P.K.Choudhary, Member (Judicial)

Date of Hearing/Decision:-23 .04.2018

ORDER NO.MO/75567/2018

Per Shri P.K.Choudhary

1. The Misc. Application has been filed for condoning the delay of 65 (sixty-five) days in filing the appeal before this Tribunal.
3. Ld. Counsel appearing on behalf of the applicant submits that due to his sickness the appeal could not be filed in time and ultimately it was filed on 19.03.2018.
4. In view of the above submissions made by the Ld. Counsel and the reasons as explained in the Misc. Application, the delay in filing of the appeal before this Tribunal is condoned.
5. Miscellaneous Application (COD) is allowed. The appeal to come for hearing on 30.05.2018.

(Dictated and Pronounced in the open court)

S/d.
(P.K.Choudhary)
MEMBER (JUDICIAL)